

(A)
CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No. 210 of 1994 In
O.A. No. 1788 of 1993

New Delhi this the 12th day of September, 1994

Mr. Justice S.K. Dhaon, Acting Chairman
Mr. B.N. Dhoundiyal, Member

1. Shri Naresh Kumar
R/o 12-A Meena Bagh,
New Delhi-110011.
2. Shri Rakesh Kumar
R/o E-47, Kidwai Nagar,
New Delhi.
3. Shri Pritam Singh
R/o Village Duggra Waly
P.O. Ioni District,
Ghaziabad (U.P.).Petitioners

None for the Petitioners

Versus

1. Union of India through
its Secretary,
Shri P. Rohmingthanga,
Min. of Commerce,
Government of India,
New Delhi.
2. Shri M.C. Rao,
Chief Controller of Accounts,
Department of Supply,
16, Akbar Road Hutmants,
New Delhi-110001.Respondents

By Advocate Shri M.M. Sudan

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Acting Chairman

The complaint is that the so called direction given by this Tribunal in its judgment dated 01.09.1993 has not been complied with. In paragraph 3 of our judgment, we directed that if the respondents intend to consider the reengagement ^{of} people who have not put in 206 or 240 days, as the case may be, in the two consecutive years, the respondents shall consider the cases of the applicants as well.

S.M.

(5)

A counter-affidavit has been filed. Therein, the material averments are these. The respondents felt the need of engaging 10 persons for 89 days for filling up water in coolers etc. during the summer. On 16.05.1993 the petitioners were called for interview. The petitioners were interviewed along with others on 16.05.93. The Selection Committee did not find them fit in competition with others. In view of these averments, this application does not survive and it is dismissed.

We may note that the case has been called out in the revised list. No one has appeared in support of this petition.

Notice issued to the respondent is discharged. No costs.

B.N.Dhundiyal
(B.N. DHUNDIYAL)
MEMBER (A)

S.K.Dhaon
(S.K. DHAON)
ACTING CHAIRMAN

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